

Order dt- 12.4.06

Copy of order may
be given to both the
counsel.

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9.4.06

W
2014/2
S.O.(J)

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O.A 1110/02

O.A. 1110/2002

Order dated 12.04.2006

Upon hearing the learned counsel appearing for the applicant and Shri B.Das, the learned Additional Standing Counsel appearing for the Respondents and after perusal of the averments contained in the Original Application as well as the documents annexed thereto, it is found that two other sons of the deceased E.D. employee have already been engaged who can look after the widow of the deceased ED employee and other dependant members of the family and, therefore, there is no question of further engaging a member of the same family on compassionate ground. It is also ascertained that the applicant Janmajaya Ghosh, who is the eldest son of the deceased ED employee, always remains in drunken condition and therefore, his case was not considered. In that view of the matter, no further order can be passed with regard to engagement of the applicant in any E.D. post on compassionate ground. The Original Application being devoid of any merit, is dismissed. No costs.

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B. S. T.
CHAIRMAN